

[3418]

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

WEDNESDAY, THE TWENTY EIGHTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 601 OF 2023

Writ Appeal under clause 15 of the Letters Patent against the order dated 21-04-2023 in W P No 25331 of 2019 on the file of the High Court.

Between:

Paladugu Sri Laxmi, W/o Rajagopal, Aged about 50 years, Occ. House hold, R/o plot no 260, Vivekanand Colony, Kukatpally, Hyderabad, Rep by her GPA Holder Vemuri Mohan Rao S/o Hanumantha Rao Aged about 84 years Occ. Retired Employee, R/o plot no 260, Vivekanand Colony, Kukatpally.

...APPELLANT

AND

1. The State of Telangana, rep by its Principal Secretary, Agriculture and Cooperation Department, Secretariat, Hyderabad
2. Commissioner of Cooperative Societies, State of Telangana at Gruhakalpa building, Nampally, Hyderabad.
3. The Deputy Registrar of Cooperative Societies, Secunderabad Division at Gruhakalpa building, Nampally, Hyderabad.
4. The District Cooperative Officer, Hyderabad District At Nampally Hyderabad.
5. Durga Matha House Building Construction Cooperative Society, TAP276 rep by its Secretary, Plot No. 223, 1st Floor (MIG) KPHB Colony, Hyderabad - 85.

...RESPONDENTS

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

direct the Respondent to consider the representation Dated 14-11-2019 submitted by the petitioner for deletion of ineligible members as per the inspection report.

Counsel for the Appellant : SRI B.SHIVA KUMAR

Counsel for the Respondents No.1to4 : GP FOR COOPERATION

Counsel for the Respondents No.5 : SRI LOHIT SANNAPANENI

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.601 of 2023

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. B.Shiva Kumar, learned counsel for the appellant.

Mr. Lohit Sannapaneni, learned counsel for the respondent No.5.

2. This intra court appeal is filed against the order dated 21.04.2023 passed in W.P.No.25331 of 2019.

3. After arguing the matter to some extent, learned counsel for the appellant seeks leave of this Court to withdraw the appeal with the liberty to the appellant to approach the Cooperative Tribunal with regard to her grievance.

4. In view of the aforesaid submission, the writ appeal is disposed of as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/-B.SATYAVATHI
DEPUTY REGISTRAR**

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SECTION OFFICER

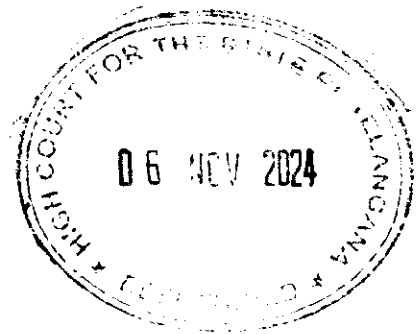
To,

1. The Principal Secretary, Agriculture & Cooperation Department, Secretariat, State of Telangana, Hyderabad
2. The Commissioner of Cooperative Societies, State of Telangana at Gruhakalpa building, Nampally, Hyderabad.
3. The Deputy Registrar of Cooperative Societies, Secunderabad Division at Gruhakalpa building, Nampally, Hyderabad.
4. The District Cooperative Officer, Hyderabad District At Nampally Hyderabad.
5. One CC to SRI B.SHIVA KUMAR, Advocate. [OPUC]
6. Two CCs to GP FOR COOPERATION, High Court for the State of Telangana. [OUT]
7. One CC to SRI LOHIT SANNAPANENI, Advocate. [OPUC]
8. Two CD Copies.
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HIGH COURT

DATED:28/08/2024



JUDGMENT

WA.No.601 of 2023

**DISPOSING OF THE WRIT APPEAL
AS WITHDRAWN
WITHOUT COSTS**

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06/11/24
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